

1	2	3	4	5
18	Nagaland	2	9	11
19	Orissa	157	25	182
20	Punjab	3	19	22
21	Rajasthan	200	0	200
22	Tamil Nadu	54	7	61
23	Tripura	7	1	8
24	Uttar Pradesh	454	292	746
25	Uttarakhand	26	2	28
26	West Bengal	64	28	92
TOTAL		2570	999	3569

**Financial Pattern for implementation of RTE Act**

†1186. MISS ANUSUIYA UIKEY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether State Governments have been authorized to enforce Right to Education Act;
- (b) if so, whether State Governments would require additional amount for effective implementation of the Act;
- (c) the details of financial pattern established by Central Government for implementation of this Act;
- (d) whether consent of State Governments has been taken in this regard;
- (e) whether additional amount has been demanded by State Governments for implementation of the Act; and
- (f) if so, by when the additional amount will be made available to the States?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) The Right of Children to Free and Compulsory Education

†Original notice of the question was received in Hindi.

(RTE) Act, 2009 was enforced with effect from 1st April, 2010. Sections 8 and 9 of the RTE Act, 2009 provide that it is the responsibility of the appropriate Government and local authorities to implement the provisions of the RTE Act.

(b) to (f) The State Governments/UTs have undertaken the task of implementing the provisions of the RTE Act and have requested for additional funds for its implementation. The RTE Act was discussed with the State Governments in the meeting of State Education Ministers held on 18th June, 2010 and at the meeting of Central Advisory Board of Education (CABE) held on 19th June, 2010. To facilitate implementation of the RTE Act, the norms under Sarva Shiksha Abhiyan (SSA) have been modified to align them with the provisions of the RTE Act. Government have approved a total outlay of Rs. 2,31,233 crore for implementation of the combined RTE-SSA Programme during 2010-11 to 2014-15. A revised funding pattern of 65:35 fund sharing between Centre and States (90:10 for NE States) has also been notified for implementation of the programme from 2010-11 onwards.

#### **Appointments to management committees**

1187. DR. E.M. SUDARSANA NATCHIAPPAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Ministry is considering the principle of 'Conflict of Interest' when a person is nominated or appointed to the Management Committee of Board or such other organisational post in Statutory Body/ University/ Advisory Body; and

(b) if so, the guidelines issued to avoid foreign interested/domestic interested groups at various levels?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No, Sir. There is no such proposal. However, while nominating persons to Management Committees or Boards or such other posts in Statutory Body/University/Advisory Bodies, due diligence, including with respect to possible conflicts of interest, is done by the Government.

(b) Does not arise.

#### **Mushrooming of private universities**

1188. SHRI P. RAJEEVE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state: